

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.7445 OF 2023

RITHWIK PROJECTS PRIVATE LTD. APPELLANT(S)

VERSUS

ORIENTAL INSURANCE COMPANY LIMITED RESPONDENT(S)

O R D E R

1. Having heard learned counsel for the parties and on perusing the material placed on record, we find no good ground to interfere with the impugned order passed by the National Consumer Disputes Redressal Commission.

2. The appeal is, accordingly, dismissed.

3. Pending applications also stand disposed of.

....., J.
(VIKRAM NATH)

....., J.
(SANJAY KAROL)

....., J.
(SANDEEP MEHTA)

NEW DELHI;
FEBRUARY 19, 2025

ITEM NO.35

COURT NO.5

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7445/2023

RITHWIK PROJECTS PRIVATE LTD

Appellant(s)

VERSUS

ORIENTAL INSURANCE COMPANY LIMITED

Respondent(s)

(IA No. 215130/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) :

Ms. Kiran Suri, Sr. Adv.
Mr. Purvesh Buttan, Adv.
Mr. S.J. Amith, Adv.
Mr. Prateek Chaudhary, Adv.
Ms. Vidushi Garg, Adv.
Dr. (Mrs.) Vipin Gupta, AOR

For Respondent(s) :

Mr. Rajesh Kumar Gupta, AOR
Ms. Jyoti Kaushik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed
order.

Pending applications also stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER

(Signed order is placed on the file.)